

Manufacturers Corporation Mills on commercial basis. Indian Jute Industries Research Association has proposed a project for development and promotion of new end uses for Jute to establish demonstration plants at IJIRA to serve as model for such modernisation and diversification by the jute industry. A prototype machine for the new twistless spinning technology for jute, developed earlier in collaboration with Holland, has been offered for assimilation by the Indian Jute Machinery Manufacturers.

Target for Export of Coffee, Tea and Cardamom

3351. SHRI NITYANANDA MISRA : Will the Minister of COMMERCE be pleased to state :

(a) the target set for the export of coffee, tea and cardamom during 1984-85 financial year ;

(b) the steps taken to achieve the target ; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Government has not fixed any target for export of coffee, tea and cardamom for 1984-85, so far. The respective Boards, however, proposed as under :

Coffee	:	75,000 tonnes
Tea	:	210 M.Kgs.
Cardamom	:	1200 Tonnes

(b) and (c). Apart from the usual export promotion measures, some of the initiatives are the following :

To achieve coffee export target :

(a) negotiating for higher quota of exports for 1984-85 to member countries under the international agreement.

(b) promote exports to non-member

countries by way of giving rebates ; and

(c) grant of C.C.S. on exports of instant coffee.

To achieve tea export target :

(a) full excise duty relief on all exports of tea whether directly from gardens or through auctions with effect from 23.7.1983 ;

(b) reduction in import duty on tea bagging machinery ;

(c) enhancement of the Cash Compensatory Support for packet tea and tea bags ;

(d) introduction of R.E.P. licences to registered exporters of packet tea, tea bags and instant tea.

To achieve cardamom export target :

(a) increasing production through replantation scheme to make available more cardamom for exports at a price competitive in the world market ;

(b) increased participation in the international exhibitions/fairs ;

(c) sponsoring market survey/consumer research and other sales delegation to Middle East countries ;

(d) publicity and propaganda campaign in the core market of Middle East through Trade Promotion Office of the Cardamom Board in Bahrain ; and

(e) grant of CCS on the export of cardamom in consumer packs of upto 2 kgs.

Repayment of Overdrafts by Government of Kerala

3352. SHRI E.K. IMBICHIBAVA : Will the Minister of FINANCE be pleased to state :

(a) - whether Government are aware that

the Kerala Government are not able to repay the overdraft due to financial difficulties ; and

(b) if so, whether Government propose to write off the overdraft or convert the overdraft into a long term loan for a minimum period of five years ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b). In view of the persistent overdraft of the State with Reserve Bank of India, discussions have been held with the State Government to examine the feasibility of reducing/eliminating the overdraft. The State Government have agreed to initiate measures to reduce the overdraft and its performance in this regard is being watched. In view of this it was agreed that the remaining overdraft need not be adjusted from next year's plan resources of the State.

Caveat to the writ Petition filed for Restoration of Commuted value of Pension

3353. **SHRI H.N. NANJE GOWDA :** Will the Minister of FINANCE be pleased to state :

(a) whether Government have filed a caveat to the Writ-Petition filed by the common cause, New Delhi, for restoration of the commuted value of pension after 10 years ;

(b) if so, when and whether he will lay a copy thereof on the Table of the House, and if not, the reasons therefor ;

(c) whether Government had earlier rejected the recommendations made by the Petitions Committee of this House for the restoration of such pension, which is causing extreme hardship to the retired employees in the present high cost of living ; and

(c) whether Government will now take realistic view of the matter and help its retired employees by restoring this life-long deduction ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Yes, Sir.

(b) Since the matter is subjudice, it will

not be appropriate to place a copy of the caveat on the Table of the House.

(c) Yes, Sir.

(d) Government are awaiting the judgement of the Supreme Court.

Clarifications Sought by Cantonment Board, Ambala Regarding Sanction of House Building Plans in Notified Civil Area

3354. **SHRI SURAJ BHAN :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Cantonment Board, Ambala, had sought some clarifications from Government regarding sanction of house building plans in notified civil area in the year 1983 ;

(b) if so, whether the clarifications sought for have since been issued ; and

(c) if not, when Government propose to issue the same ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) and (c). The matter raised by the Cantonment Board, Ambala, is being examined and the clarification would be sent shortly.

Report submitted by Dr. Nicholas Kaldor, a British Economist

3355. **SHRI BALASAHEB VIKHE PATIL :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Dr. Nicholas Kaldor, the British economist has submitted a report to his Ministry containing his ideas on mid-term and long term measures India should take to step up the economic progress during the Seventh Plan ;

(b) if so, the recommendations mentioned in the report ; and

(c) the steps taken or proposed to be taken in this regard ?